

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). Yes. The States/Union Territories which are being supplied iodised salt are, Himachal Pradesh, Arunachal Pradesh, Haryana, Bihar, Jammu & Kashmir, Manipur, Meghalaya, Nagaland, Punjab, Sikkim, Uttar Pradesh, Tripura, Assam, and Union Territories of Delhi, Dadra and Nagar Haveli and Chandigarh.

Iodised salt is also being supplied to the endemic areas of the following States:

Andhra Pradesh	—	3	districts
Gujarat	—	3	districts
Madhya Pradesh	—	26	districts
West Bengal	—	10	districts
Maharashtra	—	7	districts

(d) In order to effectively control the problem of goitre and other iodine Deficiency Disorders in the country, the Government of India have launched the scheme envisaging Universal Iodisation of Edible salt in a phased manner by the Year 1992.

Trawlers Engaged in Deep Sea Fishing

8873. SHRI HANNAN MOLLAH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of mechanised boats and trawlers, given to fishermen in different States and allocation of central funds for these purpose during last three years; and

(b) the terms and conditions for chartered trawlers engaged in deep sea fishing?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Information is being collect and will be laid on

the Table of the House.

(b) The salient features of the terms and conditions for chartered trawlers engaged in deep sea fishing in Indian Exclusive Economic Zone are:

- i) The Indian chartering company will have obligation to acquire equal number of specific type vessels within the stipulated period through out-right purchase or joint venture arrangement.
- ii) 25% of the Indian crew should be trained on board the chartered foreign fishing vessels.
- iii) The sharing of catch value between the foreign and Indian companies will be 80:20 basis.
- iv) The chartered vessels will be operated in terms of maritime Zone of Indian Act, 1981 and Rules thereunder 1982.

Telugu-Ganga Project

8874. SHRI RAJAMOHAN REDDY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the revised estimate of the Telugu-Ganga Project has been sent to Union Government by Andhra Pradesh Government;

(b) if so, when this was received; and

(c) by what time Union Government propose to accord techno-economic clearance to the project?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (c). Revised/ up-dated estimate for Rs. 843.27 crores